

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1747

ANSWERED ON:07.03.2011

POLLUTION IN ENVIRONMENT

Laguri Shri Yashbant Narayan Singh;Singh Rajkumari Ratna

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether some multinational companies and major industrial houses are polluting the environment;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government has conducted any study in this regard;
- (d) if so, the outcome thereof; and
- (e) the steps taken /being taken by the Government in this regard?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (e) As per information provided by the Central Pollution Control Board (CPCB), major industrial establishments including Multinational Companies (MNCs) are required to comply with the stipulations made under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986. The CPCB under its Environment Surveillance Programme carries out surprise checks of major industrial units including MNCs for verifying their compliance to the stipulated standards. Altogether, during the last two years and the current year, 748 inspections have been made by the CPCB. 125 number of units have been served with Directions under Section 5 of Environment (Protection) Act, 1986 by CPCB and 96 other units have been issued Directions under Section 18 of the Water ((Prevention and Control of Pollution) Act, 1974 through the State Pollution Control Boards for ensuring compliance to the prescribed standards.